

(d) and (e) Yes, Sir. Methodology for the Swachh Survekshan 2018 comprises of assessing the sanitation level and cleanliness made by the ULBs through (i) physical verification of service level progress with weightage of 35%; (ii) direct observation at randomly selected public places with weightage of 30%; and (iii) citizens feedback with weightage of 35%.

Panel for implementation of RERA

1952. SHRI K. R. ARJUNAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that Government has set up a 31 member panel to advise it on implementing RERA;

(b) if so, the details thereof;

(c) whether it is also a fact that many States are not implementing RERA in accordance with the Central Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) In exercise of the powers conferred by sub-section (1) of Section 41 of the Real Estate (Regulation and Development) Act, 2016 (Act), the Central Government has appointed a thirty member 'Central Advisory Council'. The Central Advisory Council has been appointed to advise and recommend the Central Government on all matters concerning the implementation of this Act; major questions of policy; protection of consumer interest; fostering the growth and development of the real estate sector; any other matter as may be assigned to it by the Central Government.

(c) and (d) The Ministry of Housing and Urban Affairs being the 'appropriate Government' for Union Territories (UTs) without legislature, notified the Rules for Union Territories (UTs) without legislature under the Real Estate (Regulation and Development) Act, 2016 within the stipulated time. In so far as States and other UTs are concerned, the concerned State/UT Government is required to notify the Rules under the Act.

The Ministry of Housing and Urban Affairs has during workshops, State level review meetings and interactions emphasized the need to ensure that the Rules framed are in accordance with the provisions of the Act. The Ministry of Housing and Urban Affairs has also shared the Rules framed for the UTs without legislature with the States/UTs.